

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCE ETC. GIVEN IN LOK SABHA.

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B. SHAN-

KARANAND): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

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| (i) Statement No. XLII—Tenth Session, 1970-Fourth Lok Sabha. | } Fifth Lok Sabha |
| (ii) Statement No. XXXVII—Second Session, 1971 | |
| (iii) Statement No. XXI—Fifth Session 1972 | |
| (iv) Statement No. XX—Ninth Session, 1973 | |
| (v) Statement No. XXVI—Tenth Session, 1974 | |
| (vi) Statement No. XVIII—Twelfth Session, 1974 | |
| (vii) Statement No. XXII—Thirteenth Session, 1975 | |
| (viii) Statement No. VI—Fifteenth Session, 1976 | |
| (ix) Statement No. V—Sixteenth Session, 1976 | |
| (x) Statement No. II—Seventeenth Session, 1976 | |
- [Placed in Library See. No. LT-11479/76].

**NAGALAND TOURIST VEHICLES RULES,
1970**

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI DALBIR SINGH): I beg to lay on the Table—

- (1) A copy of the Nagaland Tourist Vehicles Rules, 1970 (Nagaland Amendment Rules, 1976) (Hindi and English versions) published in Notification No. TPT/MV/44/70 (Pt) (2) in Nagaland Gazette dated the 14th August, 1976, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c) (iii) of the Proclamation dated the 22nd March, 1975 issued by the President in relation to the State of Nagaland.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-11480/76].

ANNUAL REPORT OF GUJARAT STATE CONSTRUCTION CORPORATION LTD., GANDHINAGAR FOR THE YEAR ENDED 31ST JULY, 1975

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI KEDAR NATH SINGH). I beg to lay on the Table—

- (1) A copy of the Annual Report of the Gujarat State Construction Corporation Limited, Gandhinagar, for the year ended 31st July, 1975 along with the Audited Accounts and the comments of the Comptroller and Auditor General, thereon, under sub-section (1) of section 619A of the Companies Act, 1956 read with clause (c) (iii) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State of Gujarat.
- (2) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the